

(22)

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.S.A. No. 1051/(MAH)/2017

CORAM:

Present:

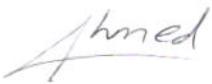
SHRI M.K. SHRAWAT
MEMBER (J)

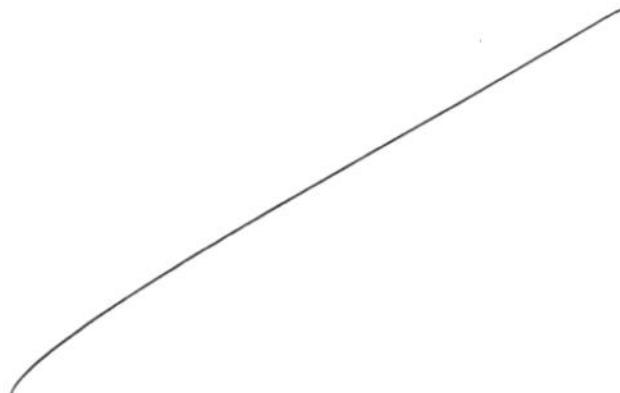
SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.12.2017

NAME OF THE PARTIES: M/s. Rishi Container Freight Station Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956 and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
	Rajesh Shah	Adv	
	Ahmed Chunawala		



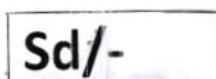
ORDER

CSA 1051/230-232/NCLT/MB/MAH/2017

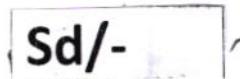
CSA 1052/230-232/NCLT/MB/MAH/2017

CSA 1053/230-232/NCLT/MB/MAH/2017

The Company Scheme Applications allowed.

 Sd/-

V. NALLASENAPATHY
Member(Technical)

 Sd/-

M. K. SHRAWAT
Member (Judicial)